

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB.No. 31 of 2014

13.08.2014

Heard Ms. P.S. Nongbri, learned counsel appearing for and on behalf of the petitioner/accused.

State counsel, Mr. R. Gurung is present who has accepted the notice on behalf of the State.

Bail application will be considered only after perusal of the C.D. Call for the C.D.

In the meantime, in the event of arrest of the petitioner/accused need to be released on bail for a sum of Rs. 50,000/- (Rupees fifty thousand) only with one surety of the like amount.

This interim bail shall continue till disposal of the bail application.

List this matter after a week.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
B.A. No. 29 of 2014

13.08.2014

Heard Mr. K. Paul, learned counsel for the petitioner, who submits that the accused persons were arrested on 25.07.2014 and they are at present in judicial custody. Thereafter, bail application was moved before the learned Chief Judicial Magistrate, Shillong as well as the learned Sessions Judge, Shillong which were rejected. Hence, this bail application.

The learned State counsel, Mrs. N.G. Shylla is present.

Call for the Lower Court case record from the court of the learned Chief Judicial Magistrate, Shillong as well as the court of the learned Sessions Judge, Shillong bearing Shillong Sadar P.S. Case No. 261 (7) 2014 U/S 324/326/333/353/341 IPC as well as the C.D and the I/O to be present on the next dated fixed.

I have also perused the order passed by the learned Additional Sessions Judge, Shillong wherein, it is directed to remove the handcuff.

The learned counsel for the petitioner produced 2(two) photographs and claimed that those photographs are taken today morning from where it appears that the handcuffs have not been removed as directed by the learned Additional Sessions Judge, Shillong.

The Superintendent of Police, East Khasi Hills District, Shillong is directed to look into the matter immediately and to comply with the order passed by the Additional Sessions Judge, Shillong. However, sufficient measures should be taken so that the accused persons should not get any chance to abscond from the hospital.

The Director, NEIGRIHMS, Shillong is further directed to provide all the necessary medical facilities to the accused persons.

Registry is directed to forward a copy of this order for compliance.

Accordingly, list this matter on **19.08.2014**.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
B.A. No. 30 of 2014

13.08.2014

Heard Mr. K. Paul, learned counsel for the petitioner, who submits that the accused persons were arrested on 25.07.2014 and they are at present in judicial custody. Thereafter, bail application was moved before the learned Chief Judicial Magistrate, Shillong as well as the learned Sessions Judge, Shillong which were rejected. Hence, this bail application.

The learned State counsel, Mrs. N.G. Shylla is present.

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The Director, NEIGRIHMS, Shillong is further directed to provide all the necessary medical facilities to the accused persons.

Registry is directed to forward a copy of this order for compliance.

Accordingly, list this matter on **19.08.2014**.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.PETN. No. 7 of 2014

13.08.2014

Heard Ms. J. Pradhan, learned counsel for the petitioner,
who submits that the leading counsel, Mr. R. Jha is on leave.

State counsel, Mr. R. Gurung is present.

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 52 of 2012

13.08.2014

Heard Ms. J. Pradhan, learned counsel appearing for and on behalf of the petitioner, who submits that steps has been taken.

Seen from the office note that notice has been issued on 07.08.2014. Await for service report.

The learned Sr. counsel for respondents' No. 1 to 5, Mr. S.C. Shyam is present assisted by Mr. B. Deb, learned counsel.

List this matter after 4(four) weeks.

JUDGE

D. Nary